

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 180 of 2020

IN THE MATTER OF:

Banca Monte Dei Paschi Di Siena SPA

....Appellant

Vs.

Kannan Tiruvengadam & Ors.

....Respondents

Present:

**For Appellant: Mr. Preet Pal Singh and Mr. Saurabh Sharma,
Advocates**

For Respondents:

ORDER

29.01.2020: Being satisfied with the ground projected for condonation of delay of 13 days beyond the prescribed period of 30 days for preferring the appeal, we condone aforesaid delay of 13 days. I.A. No. 438 of 2020 stands disposed of.

Heard Learned Counsel for the Appellant. The Resolution Plan having been approved, the application filed by the Appellant, in its capacity as the Financial Creditor, seeking directions upon the Monitoring Committee of the Corporate Debtor, is no longer maintainable and it has been rightly dismissed by the Adjudicating Authority. We find no legal infirmity in the Impugned Order. The appeal being devoid of merit is dismissed. No costs.

[Justice Bansilal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

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